

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.317/94 in O.A.3331/92

New Delhi this the 16th Day of July,1996.

Hon'ble Shri S.R. Adige. Member (A) Hon'ble Dr A. Vedavalli, Member (J)

Shri J.D. Kapoor,
Principal (Retd.)
I.T.I. Pusa,
R/o C-103. Surajmal Vihar,
Delhi-110 092. Applicant

(By : Applicant in Person)

Versus

Shri P.K. Dave, Lt Governor & Others N.C.T. of Delhi. Respondents

(By Advocate : Proxy Counsel for Shri BS Gupta)

The applicant has admitted at the Bar that the entire dues owed to him by the respondemnts have been received by him. He filed an affidavit, alleging that despite the Tribunal's order dated 9.05.96 no efforts were made by respondents representative Shri B. Taneja to comply with the orders in time, and he further alleges that he was put to unnecessary humilation.

2. In the light of the fact that the applicant has conceded at the Bar that he has received the payment of the dues in full, nothing

- 2-

further survives so far as the implementation of the directions in 0.A.3331/92 are concerned. Under the circumstances C.P.317/94 is dismissed and notices against the respondents are discharged.

(Dr A. Vedavalli)

Alelakah

Member (J)

Infohge (S.R. Adige)

Member (A)

SSS

4